

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:4566
ANSWERED ON:18.12.2002
CONSUMER PROTECTION FORUM
RADHA MOHAN SINGH

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Consumer Protection Forum has awarded six months imprisonment and fine as well to several high ranking officers of the Department of Telecommunications, Noida for not complying with its order;
- (b) if so, the names of such officers and the details of charges; and
- (c) whether these officers have been sent to jail or any action has been taken by the department in this regard alongwith details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRIMATI S MAHAJAN)

(a) & (b) Yes, Sir. The District Consumer Redressal Forum, Gautam Budh Nagar (Noida) has awarded six months imprisonment and fine of Rs.2,000/- (Rupees two thousand only) to General Manager Telecom District, Noida, for neither complying with its order dated 4.2.2002 nor submitting justified reasons for not complying with the order.

(c) No, Sir. The Officer has not been sent to jail. District Forum has stayed its own order on 11th November, 2002 because the State Commission, Lucknow, had already put a Stay on the proceedings of the case in District Consumer Redressal Forum, Gautam Budh Nagar on 28th October, 2002. Bharat Sanchar Nigam Ltd., Noida, has filed an appeal in the State Commission against the decision of District Consumer Redressal Forum, Gautam Budh Nagar for setting aside the impugned judgement and order dated 4.2.2002 passed by the Learned District Forum, Gautam Budh Nagar.